

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.02
C.P.(IB) No.160/BB/2023

IN THE MATTER OF:

Mr. Doddaballapur Nagarajachar Prahlad ... Petitioner
Vs.
M/s. Biofi Medical Healthcare India Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 23.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Deepak Bhaskar
For the Respondent : Ms. Prutha B.

ORDER

1. Heard the learned Counsels for the Petitioner and the Respondent.
2. Both the Ld. Counsels are directed to comply with the order dated 12.03.2024, within a period of one week.
3. At the request of both the Ld. Counsels, list the matter on **22.05.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Puja